

महाराष्ट्र शासन
GOVERNMENT OF MAHARASHTRA

ई-सुरक्षित बैंक व कोषागार पावती
e-SECURED BANK & TREASURY RECEIPT (e-SBTR)

Bank/Branch: IBKL - 6910004/MUMBAI MAIN BRANCH, CUFFE PARADE
Pmt Txn id : 2994116068 Stationery No: 24778678877645
Pmt DtTime : 29-JUN-2026@10:35:05 Print DtTime : 29-JUN-2026 12:11:23
ChallanIdNo: 69103332026062950048 GRAS GRN : MH005375776202627S
District : 7101-MUMBAI Office Name : IGR186-BDR1 JT SUB REGI
GRN Date : 29-Jun-2026@10:35:06

StDuty Schm: 0030045501-75/STAMP DUTY
StDuty Amt : R 100/- (Rs One Zero Zero only)

RgnFee Schm: 0030063301-70/Registration Fees
RgnFee Amt : R 0/- (Rs Zero only)

Article : 4--Affidavit
Prop Mvblty: N.A.
Prop Descr : AFFIDAVIT

Consideration: R 50,09,26,000/-

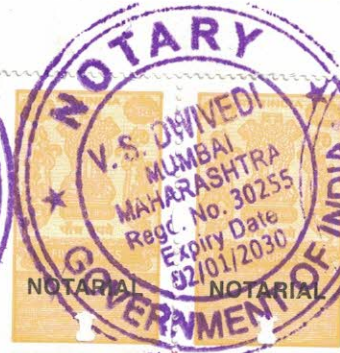
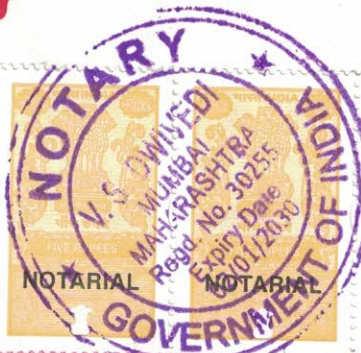
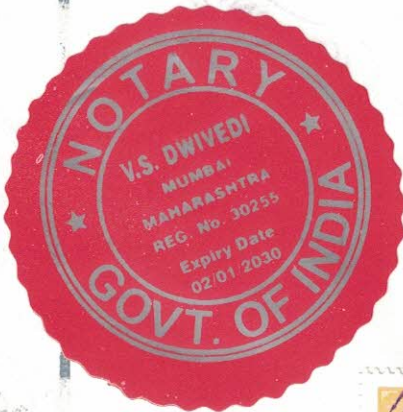
Duty Payer: PAN-AALCC7026L, COMPLEMENT THEORY PRIVATE LIMITED

Other Party: FID-NA, COMPLEMENT INC

Bank official1 Name & Signature

Bank official2 Name & Signature

--- Space for customer/office use --- Please write below this line ---



FORM F
PROOF OF CLAIM BY ANY OTHER STAKEHOLDER

(Under Regulation 19 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

June 30th, 2026

To,
The Liquidator
Mr. Kushal Jajodia
Registered Insolvency Professional **IBBI/IPA-001/IP-P-02886/2024-2025/14433**
Address: Unit 202, Auris Galleria, New Link Road, Malad West, Mumbai - 400064

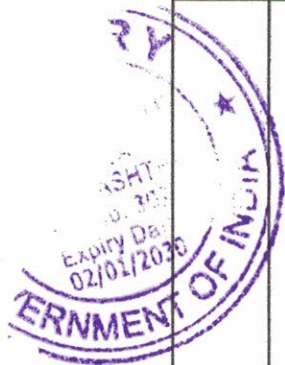
From
Complement Theory Inc.
Address: 8th The Green STE 4000, Dover, Kent County, Delaware, 19901
Email: sini@karanbajaj.com
Contact No.: 90046 91723

Subject: Submission of proof of claim in respect of the voluntary liquidation of Complement Theory Technologies Private Limited ('the company') under the Insolvency and Bankruptcy Code, 2016.

Dear Sir,

We, Complement Theory Inc., hereby submit this proof of claim in respect of the voluntary liquidation of Complement Theory Technologies Private Limited. The details for the same are set out below:

1.	NAME OF STAKE-HOLDER (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Complement Theory Inc. EIN : 275-11-2032
2.	ADDRESS AND EMAIL OF THE STAKEHOLDER FOR CORRESPONDENCE	8 th The Green STE 4000, Dover, Kent County, Delaware, 19901 Email : sini@karanbajaj.com
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST AS AT LIQUIDATION COMMENCEMENT AND DETAILS OF NATURE OF CLAIM	INR 50,09,26,000 (Preference Share Capital and Securities Premium)
4.	DETAILS OF HOW AND WHEN CLAIM AROSE	The claimant, Complement Inc., holds 2000 Compulsorily Convertible Preference Shares (CCPS) in the company, acquired by way of transfer from Blume Ventures India Fund on



		30/06/2025. The said shares were originally issued to Blume Ventures India Fund as Optionally Convertible Redeemable Preference Shares (OCRPS) at a premium of Rs. 50,09,26,000 and converted into CCPS on 18/06/2025, prior to the said transfer. The claim is filed in respect of the 2,000 CCPS along with share premium on CCPS held by Complement Inc. as on the date of liquidation commencement.
5.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE PERSON AND THE OTHER STAKEHOLDER WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
6.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	NA
7.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NA
8.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OTHER STAKEHOLDER'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	A/C NO.: 3830 2802 3456 BANK : BANK OF AMERICA
9.	LIST OUT AND ATTACH THE DOCUMENTS BY REFERENCE TO WHICH THE CLAIM CAN BE SUBSTANTIATED OR WHICH CAN BE RELIED UPON IN SUPPORT OF THE CLAIM.	1. Board Resolution for conversion of OCRPS to CCPS 2. Board Resolution for transfer from Blume Ventures India Fund to Complement Theory Inc. 3. Share Certificate indicating transfer of CCPS shares to CT Inc through endorsement

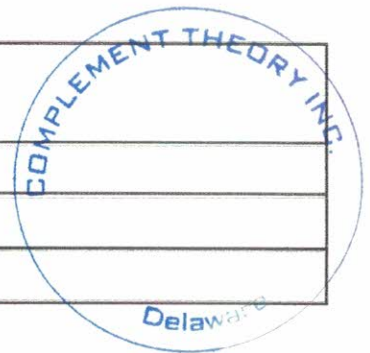
Signature of stakeholder or person authorised to act on his behalf

Sini George

Name in BLOCK LETTERS : Sini George

Position with or in relation to creditor : Authorized Representative

Address of person signing : Mumbai, India



AFFIDAVIT

Complement Theory Inc. do solemnly affirm and state as follows:

1. The above named corporate person was, at the liquidation commencement date, that is, the 01 day of June 2026 and still is, justly and truly indebted to me for a sum of Rs. 50,09,26,000 for CCPS
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Board Resolution for Conversion of OCRPS to CCPS and Board Resolution for transfer of CCPS from Blume Ventures India Fund to Complement Theory Inc.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction or security whatsoever.

Solemnly, affirmed at Mumbai on this 30th day of June 2026

Before me,

Notary / Oath Commissioner.

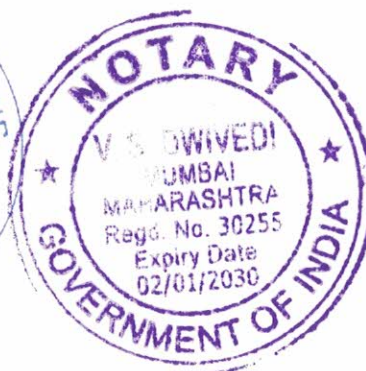
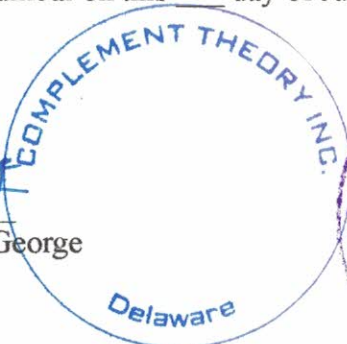
VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Mumbai on this 30th day of June, 2026

Sini George

Signed: Sini George
Deponent



BEFORE ME

(Signature)
V. S. DWIVEDI
B.A., LL.B
NOTARY
Mumbai, Maharashtra
(Govt. of India)

30 JUN 2026